

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 19(ND)15
CA. NO.

CORAM:

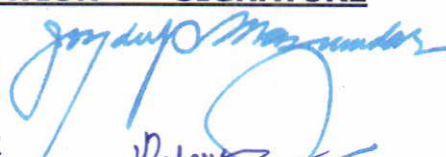

PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2016**

NAME OF THE COMPANY: M/s. Virinder Singh Jawanda V/s. M/s. FABPANDA PVT. LTD.

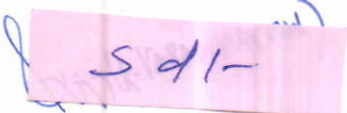
SECTION OF THE COMPANIES ACT: 397/398

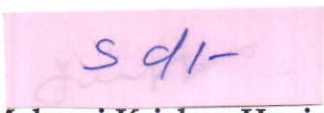
S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Joydeep Mazumdar	Adv.	PETITIONER	
2.	HARSHAD BARRANI	Adv.	Respondent no. 2	

ORDER

Learned counsel for the parties are present. Learned counsel for the respondent has filed an application for the rectification of defects found in the affidavit filed by him. Learned counsel for the petitioner seeks and is given 4 weeks time to file the objections, if any, to the said application.

List on 24.11.2016.


(R.Varadharajan)
Member (Judicial)


(Maharaj Krishan Hanjura)
Member (Judicial)